मिल जाती है, बाकी सदस्यों को कापी नहीं मिलती है। वहां अधिक कापियां रखी जा सकती हैं। इसमें रूल्स कमेटी से पूछने की जरूरत नहीं है।

REQUEST FOR RELEASE OF DETENUS HELD UNDER D.I.R.

BHUPESH **GUPTA** (West Bengal): Sir, the Minister of State of Home Affairs is here. I rise on my accumulated notices of motions with regard to the D.I.R. Today is the last day. I should like to know what the Government proposes to do. We read in the newspapers that they are releasing some detenus. They are proposing to discriminate in this matter, that is, keep some detenus, release others, and play like that. First of all it is only proper that the Government should come forward and state its policy as to what it is doing rather than let it go to the press during the session without telling us. Therefore, I should like to know the position with regard to that. When we met the Home Minister, Mr. Jyoti Basu and myself, we were given to understand that the Central Government would have no objection if all D.I.R. detenus including those arrested in October-December 1964 were released by the State Government. In that connection we pointed out that there were some Central detenus in Kerala and Maharashtra-they include Mr. Namboodiripad and Mr. B. T. Ranadive. I see in the papers today that orders have been passed, that the State Governments have been instructed to release all the Central detenus in Maharashtra and Kerala. I should like to know if this is true. But anyhow the matter is serious. Therefore. if possible, in the afternoon the Government should make a statement because we will not have any chance for another few weeks to meet and discuss about this We want a general political amnesty of all detenus and not a single one must be detained. I tell you how it is.

MR. CHAIRMAN: I know.

SHRI BHUPESH GUPTA: Sir, I know you know. The fact that the strike and hartal was a unique success in the life of our nation should remind the Government . .

1 P.M.

SHRI ABID ALI (Maharashtra): Sir, on a point of order. What is the issue before the House? What he wants . . .

MR. CHAIRMAN: He has given notice...

SHRI ABID ALI: He wants that the Minister should make a statement. That is all. If he is going into the merit of the case, then, Sir, it would be only fair to allow us also to explain our point of view.

MR. CHAIRMAN: No. no.

SHRI ABID ALI: He can ask the Minister to do so and I want that on principle . . .

(Interruptions)

MR. CHAIRMAN: Order, order.

SHRI SYED AHMAD (Madhya Pradesh): He should not be allowed to make an insinuation.

SHRI BHUPESH GUPTA: I only ask for information . . .

MR. CHAIRMAN: I think you have amply done it.

SHRI BHUPESH GUPT 4: . . . including about the lifting of the emergency. All this is pending before you. We have not yet got any clear statement. The session is about to be over.

MR. CHAIRMAN: You have said it. You are reminding the Government.

SHRI BHUPESH GUPTA: You have been saying that this has to be . . .

MR. CHAIRMAN: You have said so. Don't go on saying.

SHRI BHUPESH GUPTA: When can I get it? Can't I demand before the Government to make a statement?

MR. CHAIRMAN: Shall I make you go on demanding?

SHRI BHUPESH GUPTA: What else can you do, Sir?

MR. CHAIRMAN: You have demanded it

SHRI BHUPESH GUPTA: They do not do it.

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Will you kindly castigate them? You have power and authority.

MR. CHAIRMAN: I request you. No, no.

SHRI BHUPESH GUPTA: We would like to know—is the Opposition going to be treated like this?

MR. CHAIRMAN: The Opposition . . .

SHRI BHUPESH GUPTA: They lecture about democracy and all that . . .

(Interruptions)

श्री राजनारायण (उत्तर प्रदेश) : एक प्वाइंट आफ आर्डर मेरा है ।

(Shri Bhupesh Gupta rose)

MR. CHAIRMAN: Mr. Gupta . . .

AN HON. MEMBER: You sit down.

SHRI ABID ALI: Traitors should be put in jail.

(Interruptions)

MR. CHAIRMAN: I would request the hon. Members on either side . . .

SHRI G. MURAHARI (Uttar Pradesh): I move:

"That the Member be expelled."

SHRI BHUPESH GUPTA: What does he say? Why this . . .

MR. CHAIRMAN: He said nothing.

SHRI BHUPESH GUPTA: Have you heard?

MR. CHAIRMAN: No, no.

श्री राजनारायण : एक प्वाइंट आफ आर्डर मेरा सून लीजिये ।

SHRI BHUPESH GUPTA: Senility has come.

श्री राजनारायण : श्रीमन्, मेरा प्वाइंट बाफ आंडर सुन लीजिये ।

MR. CHAIRMAN: Mr. Raj Narain, I am on my legs.

श्री राजनारायण : इसिलये में बैठ गया। लेकिन में अर्ज करना चाहता हूं कि श्रीमन् सदन को कंट्रोल करेंगे या वह माननीय सदस्य करेंगे।

श्री सभापित : मुझे उम्मीद है कि बो चेयरमेंन कर रहा है वही ठीक होगा । कभी-कभी लोग गल्ती करते हैं और मुझे उम्मीद है कि न यह इधर से होगी और न उधर से होगी ।

SHRI BHUPESH GUPTA: We do not take any notice of that. I assure you.

SHRI ABID ALI: He only said . . .

MR. CHAIRMAN: There is the formal business. I would like to go through it before I can adjourn House.

MOTION RE APPOINTMENT OF MEMBERS TO THE JOINT COMMITTEE OF THE HOUSES ON THE PATENTS BILL, 1965

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint six members to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancies caused by the retirement of Shri Arjun Arora, Shri T. Chengalvaroyan, Shri R. S. Doogar, Shri Shyam Nandan Mishra, Shri M. R. Shervani and Shri Rajendra Pratap Sinha from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sahba be appointed to the said Joint Committee, namely:—

- 1. Shri Arjun Arora,
 - 2. Shri T. Chengalvaroyan.
 - 3. Shri R. S. Doogar.
 - 4. Shri Shyam Nandan Mishra.
 - 5. Shri M. R. Shervani.
 - 6. Shri Rajendra Pratap Sinha."

The question was proposed.

श्री अटल बिहारी वाजपेयी (उत्तर प्रदेश): सभापति जी, इस कमेटी के बारे में एक बात मैं आपके ध्यान में लाना चाहता हूं। एक सदस्य